

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 2/2016, I.A. 3/2016 in Petition(s) for Special Leave to Appeal
(C) No(s). 7594/2015

(Arising out of impugned final judgment and order dated 12/02/2015
in CA No. 12567/2014 12/02/2015 in WP No. 69/2011 passed by the
High Court Of Gujarat At Ahmedabad)

ESSAR BULK TERMINAL (SALAYA) LTD.

Petitioner(s)

VERSUS

SALAYA MACCHIMAR BOAT ASSOCIATION AND ORS.

Respondent(s)

(for impleadment and impleadment as party respondent)

Date : 08/05/2017 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. ABDUL NAZEER
[IN CHAMBERS]

For Petitioner(s) Ms. Neha Agarwal, Adv.
Mr. E. C. Agrawala, Adv.

For Respondent(s) Ms. Hemantika Wahi, Adv.
Ms. Puja Singh, Adv.
Ms. Mamta Singh, Adv.

Ms. Vandana Sharma, Adv.
Ms. Anita Bafna, Adv.

Mr. Abhinav Ramkrishna, Adv.

Mr. Purvish Jitendra Malkan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. Nos. 2 and 3 of 2016 for impleadment be listed along with
the main matter.

(SONALI SAUND)
SR.P.A

(SUMAN JAIN)
COURT MASTER